

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, SINGLE BENCH,  
CHENNAI**

**CP/558/(IB)/CB/2017**

R.Venkatakrishnan,  
Rangas, 1/4, Fourth Main Road,  
R.A.Puram, Chennai-600 028 ...Liquidator

In the Matter of

M/s Infinitas Energy Solutions Pvt. Ltd, (CIN: U45400TN2010PTC078050)  
No.99, Khivraj Complex 1, 2<sup>nd</sup> Floor,  
480, Anna Salai, Chennai-600 035. ... In Liquidation

***Submission of list of Stakeholders as per Regulation 31 of the  
Insolvency and Bankruptcy Code (Liquidation Process) Regulations,  
2016***

1. I, R Venkatakrishnan was appointed as the Liquidator of the company vide an order passed by the Honourable National Company Law Tribunal, Single Bench, Chennai dated 06th February, 2019.
2. I have given a Public Announcement in Form B of Schedule II as per Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is available on the website of the Insolvency and Bankruptcy Board of India.
3. I have received the Claims from the Operational Creditor and Financial Creditors in Form C and D respectively as per Regulation 17 and 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

4. I had submitted the List of Stakeholders with this Honourable National Company Law Tribunal, Chennai on 23rd of April, 2019.
5. During the course of subsequent verification of the security details in respect of the claims submitted by the Stake holders, we have observed that one of the Stake Holders mentioned below in the Sl. No. 6, Indian Overseas Bank has not registered charge under Section 77 of the Companies Act, 2013 in respect of their security, however the encumbrance certificate in respect of the said security reflects Indian Overseas Bank as the claimant.
6. However, in the earlier report submitted on 23<sup>rd</sup> April, 2019, Indian Overseas Bank has classified as a secured creditor, is now rectified as unsecured taking into consideration of charge not filed with the Ministry of Corporate Affairs in accordance with the provisions of the Companies Act, 2013.
7. I hereby submit the list of stakeholders collated as per Regulation 31 of the Insolvency and Bankruptcy Code (Liquidation Process) Regulations, 2016

<b>S. No</b>	<b>Particulars</b>	<b>Type of Creditor</b>	<b>Amount Claimed (in Rs.)</b>	<b>Amount admitted (in Rs.)</b>
1	Indian Bank	FC	62,01,17,566	62,01,17,566
2	Vijaya Bank	FC	59,42,61,216	59,42,61,216
3	Canara Bank	FC	41,57,51,909	41,57,51,909
4	Bank of India	FC	37,59,97,998	37,59,97,998
5	Punjab National Bank	FC	33,15,61,835	33,15,61,835
6	Indian Overseas Bank	FC	9,29,38,089	9,29,38,089
7	Tata Capital Financial	FC		

<b>S. No</b>	<b>Particulars</b>	<b>Type of Creditor</b>	<b>Amount Claimed (in Rs.)</b>	<b>Amount admitted (in Rs.)</b>
	Services Ltd		4,69,79,663	4,69,79,663
8	Siemens Ltd	OC	6,66,25,358	6,66,25,358
	<b>Total</b>		<b>2,54,42,33,634</b>	<b>2,54,42,33,634</b>

- FC- Financial Creditor
- OC- Operational Creditor

8. The categorization of amount admitted is as follows:

<b>S. No</b>	<b>Particulars</b>	<b>Type of Creditor</b>	<b>Amount Claimed (in Rs.)</b>	<b>Amount admitted (in Rs.)</b>	<b>Categorization</b>
1	Indian Bank	FC	62,01,17,566	62,01,17,566	Secured
2	Vijaya Bank	FC	59,42,61,216	59,42,61,216	Secured
3	Canara Bank	FC	41,57,51,909	41,57,51,909	Secured
4	Bank of India	FC	37,59,97,998	37,59,97,998	Secured
5	Punjab National Bank	FC	33,15,61,835	33,15,61,835	Secured
6	Indian Overseas Bank	FC	9,29,38,089	9,29,38,089	Unsecured
7	Tata Capital Financial Services Ltd	FC	4,69,79,663	4,69,79,663	Secured
8	Siemens Ltd	OC	6,66,25,358	6,66,25,358	Unsecured
	<b>Total</b>		<b>2,54,42,33,634</b>	<b>2,54,42,33,634</b>	

#### **DETAILS OF STAKEHOLDERS**

- The Corporate Debtor has obtained Working Capital Facilities in the Form of fund based and non fund based credit facilities aggregating to Rs.125 crores in form of a Consortium from Punjab National Bank being the lead bank and other banks being Indian Bank, Vijaya Bank and Canara Bank.

- The Corporate Debtor has also obtained a loan in the form of Fund Based Limits (Cash Credit against Stocks and Book Debt) for an amount of Rs.10 Crores and Non- Fund Based Limits (LC DP/ DA I/F 90 days) for an amount of Rs.15 Crores. It is secured by way of Equitable Mortgage of Properties of the Corporate Debtor. The Corporate Debtor has also entered into a Term Loan Agreement with Tata Capital Financial Services Limited on 14<sup>th</sup> May, 2012 for a loan amount of Rs.25.00 crores.
- The Corporate Debtor has executed Corporate Guarantee and has also mortgaged a residential property owned by the Company as collateral Security for the Credit Facilities availed by M/s True Value Homes (India) Pvt Ltd as on 26th April, 2017 with Indian Overseas Bank.
- Further, the Corporate Debtor had placed the Purchase Orders with Operational Creditor M/s Siemens Ltd for the Design, supply, erection, commissioning and civil work of 220/33 KV substation. They have also entered into Evacuation Facilities agreement dated 02th August, 2011.

Dated on this 03<sup>rd</sup> January of 2020 at Chennai

**R Venkatakrisnan**  
**Liquidator**